

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 945 OF 2019 IN
DFR NO. 851 OF 2019

Dated : 31st July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

KSK Mahanadi Power Company Limited ... **Appellant(s)**
Versus
Madhyanchal Vidyut Vitran Nigam Limited & Ors. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Abhishek Kumar for R-2
Ms. Poorva Saigal for R-5

ORDER

IA NO. 945 OF 2019
(Appln. for condonation of delay)

We have heard learned counsel for the parties. For the reasons set out in the application, delay in filing the appeal is condoned. Application is disposed of.

DFR No. 851 of 2019

Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 30.09.2019. Learned counsel for the respondents may file objections/reply within six weeks i.e., on or before 12.09.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27.09.2019 with advance copy to the other side.

List the matter on **30.09.2019**.

(S.D. Dubey)
Technical Member
ts/mkj

(Justice Manjula Chellur)
Chairperson